

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

C.P.No. 252 of 1997
in O.A.No.1818 of 1992

(1D)

New Delhi, this the 24th day of October, 1997

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)
Hon'ble Mr. N. Sahu, Member (Admnv)

1. Shri Lal Baboo Thakur S/o Shri Nand Lal Thakur, Ex. Hot-weather Waterman, North Eastern Railway, Sonpur Division.
2. Shri Abhijit Kumar Roy, S/o Shri Kanti Mohan Roy
3. Shri Dharm Nath Prasad Das S/o Shri Ram Binay Das
4. Shri Brij Mohan Singh S/o Shri Bal Ram Singh
5. Shri Gauri Shankar Roy S/o Shri Ram Variksh Roy
6. Shri Rama Shankar S/o Shri Anutha Roy
7. Shri Krishan Kumar Prasad S/o Shri Dharishan
8. Shri Harinder Prasad S/o Shri Ram Asis Prasad
9. Shri Abhay Singh S/o Shri Devendra Nath Singh
10. Shri Rajendra Roy S/o Shri Maheshwar Roy
11. Shri Uma Kanth S/o Shri S. Aryoo
12. Shri Sadiq Ali Siddiqui S/o Shri Jauad Ali Siddiqui
13. Shri Dharam Nath Roy S/o Shri Nanak Roy
14. Shri Prayag Nath Gupta S/o Shri Chartra Shah
15. Shri Rajeshwar Roy S/o Parma Roy
16. Shri Dhurendra Roy S/o Shri Sarva Roy
17. Shri Manan Singh S/o Shri Kamla Singh
18. Shri Triloki Nath Singh S/o Shri Yoginder Singh
19. Shri Shiv Chander Roy S/o Shri Ram Jiwan Roy
20. Shri Ram Bali Roy S/o Shri Dhupan Roy
21. Shri Brij Kishore Pandey S/o Shri Ram Agya Pandey
22. Shri Dhirendra Kumar S/o Shri Jagdish Prasad Sharma, C/o Shri B.S. Mainee, Advocate

-PETITIONERS
(By Advocate - Shri B.S. Mainee)

Versus

1. Shri A. Ravindran, Chairman, Railway Board, (Ministry of Railways), Rail Bhavan, Raisina Road, New Delhi - 110 001.
2. Shri Abjit Kumar Rai, General Manager, North Eastern Railway, Gorakhpur (U.P.)
3. Shri Shiv Kumar, Divisional Railway Manager, North Eastern Railway, Sonepur (Bihar)

-RESPONDENTS
(By Advocate - Shri P.S. Mahendru)

ORDER (Oral)

By Dr. Jose P. Verghese, VC (J) -

The order complained against had given a direction to the respondents to pass appropriate orders sympathetically considering all aspects of the case. It

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was stated in the said order that it is expected that the decision will be taken by the respondents in four months from the date of the order.

2. The counsel for the petitioner states that the order now being passed is only after issuing notice on this contempt petition that itself indicate disrespect to the orders of this Court. Since no explanation or apology forthcoming by way of any affidavit we would have taken a serious note of the issue raised by the petitioner but in the circumstances that the Chairman, Railway Board has personally applied his mind and has passed an appropriate order and in view of the fact that our order has only stated that it is expected that the respondents will pass appropriate orders we find that this cannot be construed to be a wilful violation of the order. In any event the respondents shall not henceforth commit such mistakes of waiting to implement the order or pass appropriate orders in accordance with the directions, only after the petitioner approach this Court in Contempt. In view of this and accepting the oral apology given by the counsel for the respondents today, we dispose of this CP and discharge the notice.

N. Sahu

(N. Sahu)
Member (Admnv)

J

(Dr. Jose P. Verghese)
Vice Chairman (J)

rkv.